

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 493 OF 2016 IN
DFR No. 3018 OF 2016**

Dated: 28th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Bhakra-Beas Management Board (BBMB) Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-2

ORDER

**IA NO. 493 OF 2016
(*Appl. for leave to file the appeal*)**

In this application, the appellant has prayed that it may be granted leave to file the present appeal challenging the Order dated 27.07.2016 passed by the Punjab State Electricity Regulatory Commission (**State Commission**). Mr. Anand K. Ganesan appears on behalf of Respondent No.2. The State Commission has been served. However, nobody is representing the State Commission.

We have heard learned counsel for the parties. Having perused the application, we are of the opinion that the appellant's prayer needs to be

granted. Hence, permission to file the appeal is granted. Application is disposed of.

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Registry is directed to number the appeal. Issue notice on the appeal as well as on the application for stay. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2. Notice be issued to the other respondents returnable on 03.10.2016. Dasti, in addition, is permitted.

List the matter on **03.10.2016.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt